

illegally by ... and illegal use of the building as a commercial complex.

MR. SPEAKER: You give me something. I cannot do it like this.

SHRI SOMNATH CHATTERJEE (Bolpur): Very serious reports are coming out every day.

MR. SPEAKER: This is not a case for adjournment motion. You give me something. I will find out.

PROF. MADHU DANDAVATE: Have you given me permission to lay the Bofors documents on the Table of the House?

MR. SPEAKER: I have referred them. I will get the details and then I will let you know.

(Interruptions)

SHRI E. AYYAPU REDDY (Kurnool): What about the motion given by us?

MR. SPEAKER: It is under my consideration.

PAPERS LAID ON THE TABLE

12.03 hrs.

[English]

Eighth Annual Report of Commission for Scheduled Castes and Scheduled Tribes for 1985-86 and Memorandum of Action Taken on the recommendations contained in the report

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table:-

- (1) (i) A copy of the Eighth Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and

Scheduled Tribes for the year 1985-86.

- (ii) A copy of the Memorandum (Hindi and English versions) of Action Taken on the recommendations contained in the Report. [Placed in Library. See No. LT-6733/88]

Annual Reports and Reviews on the working of Regional Computer Centre, Chandigarh, for 1987-88 and Centre for Electronics Design and Technology, Imphal for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1987-88, along with Audited Accounts.
- (ii) A statement regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1987-88.

[Placed in Library. See No. LT-6734/88]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1987-88 along with Audited Accounts.

- (ii) A statement regarding review by the Government on the working of the Centre for Electronics Design and Technology, Imphal for the year 1987-88.

[Placed in Library. See No. LT-6735/88]

**Union Public Service Commission
(Exemption from Consultation) Amend-
ment Regulations 1988, Notification under
Central Industrial Security Force Act, 1968
and All India Services Act, 1951 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. G.S.R. 590 in Gazette of India dated the 23rd July, 1988, under Article 320(5) of the Constitution.

[Placed in Library. See No. LT-6736/88]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—

- (i) The Central Industrial Security Force (First Amendment) Rules, 1988 published in Notification No. G.S.R. 186 in Gazette of India dated the 26th March, 1988.
- (ii) The Central Industrial Security Force (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 402 in Gazette of India dated the 21st May, 1988.

[Placed in Library. See No. LT-6737/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Police Service (Probationers' Final Examination) Amendment Regulations,

1988 published in Notification No. G.S.R. 639 in Gazette of India dated the 13th August, 1988.

- (ii) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 638 in Gazette of India dated the 13th August, 1988.

- (iii) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 640 in Gazette of India dated the 13th August, 1988.

- (iv) The All India Service (Conduct) Amendment Rules, 1988 published in Notification No. G.S.R. 657 in Gazette of India dated the 20th August, 1988.

- (v) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1988 published in Notification No. G.S.R. 697 in Gazette of India dated the 3rd September, 1988.

- (vi) The Indian Police Service (Pay) Sixth Amendment Rules, 1988 published in Notification No. G.S.R. 696 in Gazette of India dated the 3rd September, 1988.

- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 744 in Gazette of India dated the 24th September, 1988.

- (viii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 745 in

Gazette of India dated the 24th September, 1988.

- (ix) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1988 published in Notification No. G.S.R. 729 in Gazette of India dated the 17th September, 1988.
- (x) The Indian Forest Service (Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 1062(E) in Gazette of India dated the 4th November, 1988.

[Placed in Library. See No. LT-6738/88]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-

- (i) The Central Administrative Tribunal (Procedure) Amendment Rules, 1988 published in Notification No. G.S.R. 1000(E) in Gazette of India dated the 11th October, 1988.
- (ii) The Central Administrative Tribunal (Group 'A' posts) Recruitment Rules, 1988 published in Notification No. 1036(E) in Gazette of India dated the 27th October, 1988

[Placed in Library. See No. LT-6739/88]

- (5) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-

- (i) The Indo-Tibetan Border Police (Animal Transport) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 440 in Gazette of India dated the 4th June, 1988.

- (ii) The Indo-Tibetan Border Police Sub-Inspector (Auditor) Recruitment Rules, 1988 published in Notification No. G.S.R. 533 in Gazette of India dated the 2nd July, 1988.

- (iii) The Central Reserve Police Force (Amendment) Rules, 1988 published in Notification No. G.S.R. 783 in Gazette of India dated the 8th October, 1988.

[Placed in Library. See No. LT-6740/88]

[Translation]

Juvenile Justice (Delhi) Rules, 1987 and Statement for delay in laying these papers and Andaman and Nicobar Juvenile Justice Rules, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): I beg to lay on the Table of the House.

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of the Juvenile Justice Act, 1986:

- (i) The Juvenile Justice (Delhi) Rules, 1987 published in Notification No. F43 (1)/87/ICW/DSW in Delhi Gazette dated the 17th November, 1987.

- (ii) The Andaman and Nicobar Juvenile Justice Rules, 1988 published in Notification No. 9/88 F. No. 48-181/87-TW in Andaman and Nicobar Gazette dated the 15th April, 1988.

- (2) A statement (Hindi and English versions) showing the reasons for delay on laying the Notification at (i) of item (1) above.

[Placed in Library. See No. LT-6741/88]